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GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE & BANKING)
(REVENUE WING)

.....

NEW DELHI: THE 30TH AUGUST, 1976.

NOTIFICATION

INCOMETAX

No. 1430 (F.No.404/41/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of Section (44) of Section 2 of the Income-tax Act, 1961. (43 of 1961), the Central Government hereby authorises S/Shri Harbans Singh H.J. Aswani and K.L. Jain who are Gazetted Officers of the Central Govt., to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of Shri S.L. Babel made in notification No. 1246 (F.No.404/41/76-ITCC) dated 1st March, 1976 and that of Shri P.C. Abrol made in notification No. 999 (F.No.404/103/75-ITCC) dated 30th July, 1976 are cancelled with effect from the date they hand over charge.

3. This notification shall come into force with effect from the date S/Shri Harbans Singh, H.J. Aswani and K.L. Jain take over charge.

Sd/-

(V.P. MITTAL)

Deputy Secretary to the Government of India

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Deputy Secretary to the Govt. of India

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(N.V. MISHRA)

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